

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)
LOK SABHA
UNSTARRED QUESTION NO. 32
(TO BE ANSWERED ON 16.11.2016)

DoPT GUIDELINES

32. SHRI OM BIRLA:

Will the PRIME MINISTER be pleased to state:

- (a) whether as per DoPT guidelines, the entire time of Government servants should be available to Government and if so, the details thereof;
- (b) whether in contravention of rules, numerous Government servants of DIZ areas are holding elected post in different residents welfare association or societies etc. without seeking prior permission of Government;
- (c) if so, the details thereof for last three years;
- (d) the action taken by the Government to curb this menace?

ANSWER

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a): Rule 15(1)(c) of Central Civil Services (Conduct) Rules 1964 stipulates that subject to the provisions of the sub-rule (2), no Government servant shall, except with the previous sanction of the Government, hold an elective office or canvass for a candidate or candidates for an elective office in any body, whether incorporated or not.

The above position has been reiterated in this Department's OM No. 11013/11/2007-Estt.(A) dated 13.11.2007 which states that it needs to be stressed that the entire time of the Government servant should be available to the Government and that no activities unconnected with his or her official duties should be allowed to interfere with the efficient discharge of such duties. All Ministries have been requested to ensure that the participation of Government servants in the activities of cooperative societies conform to the above provisions and does not interfere with the discharge of their official duties.

(b) & (c): Permission to Government servants for holding elective office in Residents Welfare Associations is granted by the respective offices. No such data is centrally maintained in this Department.

(d): As per the O.M. NO. 5/43/01-Wel. Vol. (II) dated 30.05.2006, failure on the part of a Government servant to obtain prior permission for holding elective office in any association, recognized or un-recognized, would attract action under the provisions of CCS(Conduct) Rules. However, the action is to be taken by the respective office/disciplinary authority. No such data is centrally maintained in the Department.
